

**INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH "A": NEW DELHI  
(Through Video Conferencing)**

**BEFORE  
SHRI G.S. PANNU, VICE PRESIDENT &  
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

ITA No. 1007/Del/2016  
Asstt. Year 2012-13

ITA No. 6475/Del/2016  
Asstt. Year 2014-15

GE Engine Services LLC 6 <sup>th</sup> Floor, Building 7A, Standard Chartered Building, DLF Cyber City, Phase-III Gurgaon 122002 PAN AACCG2798N (Appellant)	Vs.	DCIT, International Taxation, Circle-1(3)(1), Room No. 410, 4 <sup>th</sup> Floor, E-2 Block, Pratyaksh Kar Bhawan, Civic Centre New Delhi – 110 002 (Respondent)
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ITA No. 1009/Del/2016  
Asstt. year 2012-13

ITA No. 767/Del/2017  
Asstt. year 2013-14

ITA No. 6473/Del/2017  
Asstt. year 2014-15

GE Engine Services Distribution LLC 6 <sup>th</sup> Floor, Building 7A, Standard Chartered Building, DLF Cyber City, Phase-III Gurgaon 122002 PAN AADCG1810E (Appellant)	Vs.	DCIT, International Taxation, Circle-1(3)(1), Room No. 410, 4 <sup>th</sup> Floor, E-2 Block, Pratyaksh Kar Bhawan, Civic Centre New Delhi – 110 002 (Respondent)
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ITA No. 762/Del/2017  
Asstt. year 2009-10

ITA No. 1006/Del/2016  
Asstt. year 2012-13]

ITA No. 6474/Del/2017  
Asstt. year 2014-15

ITA No. 764/Del/2017  
Asstt. year 2009-10

ITA No. 765/Del/2017  
Asstt. year 2011-12

ITA No. 1005/Del/2016  
Asstt. year 2012-13

ITA No. 6636/Del/2016  
Asstt. year 2013-14

ITA No. 6477/Del/2017  
Asstt. year 2014-15

GE Energy Parts Inc. C/o 6 <sup>th</sup> Floor, Building 7A, Standard Chartered Building, DLF Cyber City, Phase-III Gurgaon 122002 PAN AACCG2798N	Vs.	ACIT, International Taxation, Circle-1(3)(1), Room No. 410, 4 <sup>th</sup> Floor, E-2 Block, Pratyaksh Kar Bhawan, Civic Centre New Delhi – 110 002
(Appellant)		(Respondent)

ITA No. 821/Del/2017  
Asstt. year 2011-12

GE Janbacher GMBH & Co. OHG C/o 6 <sup>th</sup> Floor, Building 7A,	Vs.	ACIT, International Taxation, Circle-1(3)(1), Room No. 410,
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Standard Chartered Building, DLF Cyber City, Phase-III Gurgaon 122002 PAN AADCG2178B		4 <sup>th</sup> Floor, E-2 Block, Pratyaksh Kar Bhawan, Civic Centre New Delhi – 110 002
(Appellant)		(Respondent)

ITA No. 1730/Del/2015  
Asstt. year 2011-12

ITA No. 1083/Del/2016  
Asstt. year 2012-13

ITA No. 633/Del/2017  
Asstt. year 2013-14

GE Nuovo Pignone SPA C/o 6 <sup>th</sup> Floor, Building 7A, Standard Chartered Building, DLF Cyber City,Phase-III Gurgaon 122002 PAN AABCG3212A	Vs.	ACIT, International Taxation, Circle-1(3)(1), Room No. 410, 4 <sup>th</sup> Floor, E-2 Block, Pratyaksh Kar Bhawan, Civic Centre New Delhi – 110 002
(Appellant)		(Respondent)

Assessee by	Sh. Rohit Garg, Advocate, Sh. Vasudevan G, Advocate & Sh. Mayank Sachdeva, Advocate
Department by	Shri M Baranwal , Sr. DR
Date of Hearing	25/03/2021
Date of pronouncement	25/03/2021

## **ORDER**

### **PER G.S. PANNU, VP**

These are a bunch of 17 appeals in which Ld. Counsel for the assessee filed an application seeking withdrawal of the appeals

filed by the assessee on the ground that assessee has opted to settle the dispute under the Vivad Se Vishwas Scheme - 2020 and has received Form No. 3.

2. In view of the above submission of the Ld. Counsel for the assessee, and in absence of any objection from the side of the Ld. Sr. DR, the request of the assessee seeking withdrawal of the appeals is allowed. The appeals filed by the assessee are accordingly dismissed as “withdrawn”.

**Order pronounced in the open court at time of hearing  
itself i.e. on 25<sup>th</sup> March, 2021.**

sd/-  
**(SUDHANSHU SRIVASTAVA)**  
**JUDICIAL MEMBER**

sd/-  
**(G.S. PANNU)**  
**VICE PRESIDENT**

Dated: 25/03/2021

***Veena***

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1. Applicant
2. Respondent
3. CIT
4. CIT (A)
5. DR:ITAT

ASSISTANT REGISTRAR  
ITAT, New Delhi